

than 47,000 employees of the Life Insurance Corporation of India throughout the country demanded 15 per cent bonus under the old agreement which was modified by the previous Congress Government wrongly and illegally. They stopped work for two hours.

This Janata Party, in their manifesto also assured before election that anything wrong that was done to the weaker sections or the employees or the peasantry will be rectified. Here is a case which was discussed here in the House in the last Lok Sabha from both sides and unanimously it was taken for granted that the Government of India had done something which was unprecedented in the history of our country. Moreover, the agitation that they started on 4th will continue and the situation will further deteriorate if Government do not come forward immediately with certain actions in respect of payment of bonus as per the agreement that the LIC employees had with the management.

I also want to raise—as today is the last day—the question of payment of minimum bonus which was taken away by the previous Government by an amendment of the Bonus Act. There have been representations from all quarters. The State Governments of West Bengal and Kerala have made representations to the Central Government to come forward immediately with a statement with regard to their decision on payment of minimum bonus. The Durga Puja in West Bengal is coming, the Onam festival in Kerala is coming, Diwali is also coming, before these festivals, if the question of bonus is not settled if the announcement is not made, the workers will not keep quiet and they will be compelled to start an agitation on this. I would request the Labour Minister who is here to be kind enough at least to express to pull out as to what is the desire of the Government what the Government is going to do with regard to payment of minimum bonus and also about payment of bonus as per agreement, to the LIC employees—which was modified by the previous Government. A large number of MPs have made a representation to the Finance Minister to do something in this matter. Today is the last day. We also demanded that there should be a discussion on this issue. But nothing has been done. I do not know what the Government is going to do in this matter. The Labour Minister must reply, Sir. He is here.

(v) MAHARASHTRA KARNATAKA BOUNDARY DISPUTE

श्री केशव राव बोडव (नांदेड) - डिप्टी स्पीकर साहब, मैं आपके माध्यम से थानरैबिल प्राइम मिनिस्टर साहब और होम मिनिस्टर साहब का ज्वाल इस ग्रहणियत के मसले की तरफ दिलाना चाहता हूँ। महाराष्ट्र और कर्नाटक की बाजपुत्री का सबाल बहुत सालो से चला आ रहा है, इसके कई हिस्से हैं—बैलगाव, कारवार, नेपाली, भाबकी, सतपुर औरोद हुमानाबाद और बीवर—यहा पर 12 लाख लोग मराठी मे बात करते हैं। 1955 से यह मसला अभी तक हल नही हुआ है। अगर एक व्यक्ति के खिलाफ कोई बंदनाफा होती है या फीमिली प्लानिंग का जुल्म होता है, तो उसको इन्साफ दिलाने के लिए हम प्रागे बढ़ते है, लेकिन पिछले 20 सालो से इन 12 लाख लोगो को हुकूमत इन्साफ दिलाने के लिए तैयार नही है। इन्साफ की बात हम दुनिया के सामने करते हैं, लेकिन घर मे इन 12 लाख लोगो के लिए हमने क्या किया है? कई कमीशन म्करेर किये गये, वहां के लोगो ने मोर्चे निकाले, साराबन्दी सत्याग्रह किया, चुनकर प्राये महाराष्ट्र भ्रसेम्बली के अन्दर रेजोल्यूशन पास किये, पिछले महीने ही महाराष्ट्र कौन्सिल मे एक यूनिनिमस रेजोल्यूशन पास किया, यह मसला हल करने की हुकूमत को माग की गई भ्रसेम्बली के अन्दर लोगो ने प्रापने गुस्ते का इजहार किया—लेकिन कुछ नही हुआ। महाराष्ट्र मे 6 चीफ मिनिस्टर बन चुके, केन्द्र मे 7 होम मिनिस्टर बन चुके, 4 प्राइम मिनिस्टर बन चुके—लेकिन कोई नतीजा नही निकला। मैं सेन्ट्रल गवर्नमेन्ट से गुजारिश करना चाहता हूँ—प्राप इस मसले के लिए इन्साफ देना चाहते हैं या नही? प्राप खामोश क्यों हैं? पहले कांग्रेस की हुकूमत थी, अब जनता पार्टी की हुकूमत आई है, आपको

[श्री कैमलराव चौधरी]

इन्साफ देने के लिए कबत क्यों नहीं मिलता है ? सेन्ट्रल गवर्नमेंट कहती है कि बोनों स्टेट्स एक हो जाये, तब यह मसला हल करेगे । अगर बोनी गवर्नमेंट्स एक न हों तो क्या इन्साफ नहीं मिलेगा ? क्या वे मुलाम हैं, जानवर हैं, उनको अभी भी डिटेन्शन में रखा जा रहा है, ज्यादती की जा रही है । ये नाइन्साफी क्यों ? अभी इनकी कितनी कुर्बानी चाहिये ?

अभी हाल में जनता पार्टी के सदर साहब महाराष्ट्र गये थे—चन्द्रशेखर साहब—उन्होंने कोल्हापुर में फरमाया कि यह छोटा-सा मसला है । क्या लेके बैठे हो ? अगर उनका कहना सही है तो मुझे बड़े अपसोस के साथ कहना पड़ता है कि दिल्ली को हमेशा दूसरा के मसले छाने लगते हैं । दिल्ली का मसला बड़ा और दूसरा का छोटा । अजब इसाफ है । मैं आपसे गुजारिश करना चाहता हूँ उनके साथ नाइन्साफी मत कीजिये और उन 12 लाख मराठी स्पीकिंग एरियाज के लोगो के साथ इन्साफ कीजिये ।

(iv) GRANT OF FESTIVAL ADVANCE FOR ONAM TO CENTRAL GOVERNMENT EMPLOYEES IN KERALA

SHRI VAYALAR RAVI (Chirayankk) Sir, with your permission, may I draw the attention of the House and of the Hon. Minister to an important problem regarding Kerala? There are about 40,000 Central Government employees in Kerala where the festival of Onam is celebrated. It is an important festival which all sections of the people celebrate. The Kerala Government gives a Festival Advance to its employees to celebrate this festival but it is either not given to the Central Government employees or, if given, the quantum is less. I would therefore appeal to the Central Government and the Finance Minister, since Onam is now at the doorstep, to issue instructions as early as possible to all the concerned authorities in Kerala, including the P & T and Communications Department to issue Festival Advance to their employees to celebrate Onam

Otherwise, there will be a discrimination against them, as against the State Government employees

In this connection, I may add that as Mr. Bhattacharya has mentioned, Kerala is also in the grip of agitation by workers and Government employees because they are not given bonus. An all-Party delegation has been entrusted, by the Kerala Legislature, with the job of coming over here and meeting the Labour Minister and the Home Minister and the Finance Minister in regard to the bonus issue, but I am afraid they have not been given any time so far. All parties are represented by the delegation including the Janata Party, Marxist Party and others

MR DEPUTY SPEAKER Yes, please conclude now, Mr. Qureshi

(vii) REPORTED DILAPIDATED CONDITION OF THE GRAVE OF LATE PRESIDENT SHRI FAKHRUDDIN ALI AHMED

SHRI MOHD SHAFI QURESHI (Anantrag) I would like to draw the attention of the Hon. Minister sitting here and request them to convey my feeling and thinking to the House to be Prime Minister in regard to the following matter. Just across Parliament Street lies the grave of the late President Fakhruddin Ali Ahmed. If you see the condition of the grave today, it is in a dilapidated condition. I was really pained to see on last Friday that the entire grave is now sinking. It is a 'kutcha' grave and it was then decided by the Government that they will erect not a very expensive but a modest monument there to protect his grave. It is just across Parliament Street and it is odd to see the grave of the late President in such a dilapidated condition. I would therefore suggest that the Government should take some action in this regard.

(viii) REPORTED POOR QUALITY OF COTTON SEEDS SUPPLIED TO FARMERS IN GUJARAT RESULTING IN LOSS OF COTTON CROP

SHRI ANANT DAVE (Kutch) Sir, I would like to draw the attention of the House to the problem of the farmers in the Gujarat State. Due to poor cotton seeds being supplied to the farmers this year, though there has been a season of good rains all over the State, the farmers are not able to raise their crop of cotton. These farmers who produce cotton are facing a bad situation. They have been put to a loss of lakhs of rupees due to these poor quality seeds. Gujarat produces a huge crop of cotton every year